

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2018-2019)**

SIXTEENTH LOK SABHA

41

FORTY FIRST REPORT

**[Action Taken by Government on the Recommendations/Observations made by the
Committee in their Fifth Report (Sixteenth Lok Sabha)]**

Presented on 05 February, 2019



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

February 2019/ Magha, 1940(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

(2018-2019)

Shri Chandrakant Khaire - Chairperson

M E M B E R S

2. Shri Dushyant Chautala
3. Shrimati Veena Devi
4. Shri P.C. Gaddigoudar
5. Shri Laxman Giluwa
6. Shri Choudhury Mohan Jatua
7. Shrimati Mausam Noor
8. Shri Bheemrao B. Patil
9. Shri Sanjaykaka Ramchandra Patil
10. Shri Bishnupada Ray
11. Shri Uday Pratap Singh
12. Shri Virendra Singh
13. Shri P.R. Sundaram
14. Vacant
15. Vacant*

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Smt. Maya Lingi - Additional Director
3. Smt. Rajni Bhagat - Committee Officer

*Consequent upon resignation of Shri Manohar Untwal w.e.f. 21.12.2018

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Forty First Report on the Action Taken by Government on the Recommendations/Observations contained in the Fifth Report (Sixteenth Lok Sabha) of the Committee regarding delay in laying of the Annual Reports and Audited Accounts of Sports Authority of India New Delhi.

2. The Committee considered and adopted this Report at their sitting held on 04.02.2019.

3. For facility of reference, observations/recommendations of the Committee have been printed in bold type in the body of the Report.

NEW DELHI
February, 2019
Magha, 1940 (Saka)

Chandrakant B. Khaire,
Chairperson
Committee on Papers Laid on the Table

REPORT

This Report of the Committee deals with the Action Taken by the Government on the Recommendations/Observations made in their Fifth Report (16th Lok Sabha) which was presented to Lok Sabha on 30.12.2015.

2. The Fifth Report dealt with delay in laying of the Annual Reports and Audited Accounts of Sports Authority of India (SAI), New Delhi. In all, the Committee made 04 Observations/Recommendations in the Report. The Action Taken replies have since been received from the Government in respect of all the Recommendations/Observations contained in the aforesaid Report. Accordingly, the Statements showing the action taken by the Government on the Recommendations/Observations contained in the Fifth Report (16th Lok Sabha) is given in Appendix.

3. **The Committee in their Fifth Report had pointed out the failure of the Ministry of Youth Affairs and Sports (Department of Sports) in timely laying of the Annual Reports and Audited Accounts of the Sports Authority of India (SAI) for the years 1996-97 to 2013-14. The Ministry have accepted that the delay has been occurred due to printing of documents, time taken by the Audit and thereafter by the Ministry to scrutinize the Reports. The Committee have also been informed that SAI will take all possible steps for completing the work within the stipulated period in future. However, the scrutiny of papers laid reveals that the Annual Reports and Audited Accounts of SAI for the years 2014-15 and 2015-16 were laid on the Table of the House with delays of 7 and 14 months respectively. Further, neither the documents of SAI for the years 2016-17 and 2017-18 nor the related delay statement have been laid as yet. Evidently, no effective corrective measures have been undertaken by the Ministry to check the delays. The Committee express displeasure on the state of affairs and direct the Ministry to devise a proper Action Plan for timely laying of these documents and apprise the Committee of the same within 03 months. The pending documents of SAI should be laid at the earliest and for the succeeding years within the stipulated time frame.**

February, 2019
Magha, 1940(Saka)

CHANDRAKANT B. KHAIRE,
Chairperson,
Committee on Papers Laid on the Table

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE
RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN
THEIR FIFTH REPORT (16TH LOK SABHA)**

Sports Authority of India, New Delhi

Recommendation (Paragraph No. 2.18)

2.18. The Committee are dismayed to note that the Annual Report and Audited Accounts of Sports Authority of India, New Delhi have not been laid in time even once since 1996-97, inspite of the repeated recommendations of the Committee in this regard. The Committee had earlier examined delay in laying of the documents of the SAI for the years 1995-96 to 2002-03. At the insistence of the Committee, the Ministry of Youth Affairs and Sports (Department of Sports) had drawn up a time bound programme to gear up the work involved in finalization of the documents. An internal Committee has been constituted by the Director General, SAI for monitoring the progress and to take remedial measures for ensuring timely submission of the documents. However, there has not been a semblance of improvement in adhering to the time limit and the document of SAI for the years 2003-04 to 2012-13 were laid on the Table of the House with delays ranging from 07 to 23 months for each of the year. The documents of the SAI for the year 2013-14 have not been laid till the matter was considered by the Committee. The Committee note with displeasure over the repeated late submission of the documents and therefore strongly recommended that the time schedule laid down by the Ministry for completion of various activities concerning the Annual Report and Audited Accounts should be strictly adhered to and the monitoring mechanism for the purpose may be strengthened so as to ensure that inordinate delays in laying of the documents do not recur in future. The Committee may be apprised to the action taken in this regard.

Reply of the Government

The position of laying of Annual Reports and Audited Accounts of Sports Authority of India(SAI), New Delhi on the Table of both the Houses of Parliament for the period from 1995-96 to 2002-03 is factually correct. During the period from the year 2003-04 to 2011-2013 there have been delays ranging from 07 to 23 months, including delays at the level of printing, and time taken by the Audit and thereafter Ministry of Youth Affairs and Sports (MYA&S), to scrutinize the reports.

The direction for improving the present status have been noted for compliance.

Recommendation (Paragraph No. 2.19)

2.19. While examining the reasons for delays ranging from 11 to 20 months in laying of the Annual Reports and Audited Accounts of SAI on the Table of the House for the years 2010-11 to 2012-12, the Committee find from the information furnished by the Ministry/SAI that while delay is partly attributable to the long time taken in auditing of Annual Accounts, the main reasons for delay has been on the part of the Ministry/SAI in compilation of Annual Accounts, submission of Annual Accounts to Audit Authorities, getting approval of the documents from the Competent Authorities and also getting the documents translated and printed. The Committee also note that collection of data from 235 unit spread all over the India, then consolidating it at regional and at Head Office Level took time. Further, getting approval of documents from Governing Body, which chaired by the Minister was another reason for delay. The Committee was apprised that to avoid delay at the stage of compilation of Annual accounts, computerization have been done and to avoid delay at the stage of submission of Annual Accounts to Audit Authorities a clause to the effect that Chairman shall stand authorized to give his concurrence to the draft accounts before it is sent to the Director General (Accounts) is proposed to be added in the Memorandum and Articles of Association of the Society. The Committee hope that as a result of the measures undertaken by the Ministry the Annual Reports and Audited Accounts of

the SAI would be laid on the Table of the House within stipulated time period in future. The Committee would like to be apprised about the conclusive action in this regard.

Reply of the Government

The Chairman of the Governing Body of SAI is empowered to give his concurrence to the draft Annual Accounts of SAI before the same are sent to Director General, Audit. Action is being taken accordingly SAI will take all possible steps for completing the work within the stipulated period in future.

Recommendation (Paragraph No. 2.20)

2.20. The Committee also note that the time taken in auditing of accounts and furnishing the audit report ranges from 5 to 7 months for the years from 2010-2011 to 2012-2013. The reasons for taking such a long time for completing the Audit Report are not clear. The Committee urge the Ministry of Youth Affairs and Sports (Department of Sports) to take up with audit authorities the issue of timely completion of audit to avoid consequential delays in laying of the documents before the Parliament. The Committee would like to be apprised of the action taken in this regard.

Reply of the Government

The matter is being taken up with Audit for timely completion of the exercise.

Recommendation (Paragraph No. 2.21)

2.21. The Committee would further impress upon the Ministry that if due to extremely unavoidable circumstances, the Annual Reports and Audited Accounts of the SAI are not laid on the Table of the House within the stipulated time, the requirement of laying of the 'Delay Statement' – within 30 days of the prescribed period – as has been recommended by the Committee (Para 3.5, 1st Report of 5th Lok Sabha) – must be strictly adhered to by the Ministry.

Reply of the Government

Directions of the Committee on Papers Laid on the Table of both the Houses of Parliament are noted for compliance.

